- (b) if so, what action has been taken by Government to protect the historical monuments;
- (c) whether the experts from Archaeological Department have been deputed to look into the matter; and
- (d) if not, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS, EDU-CATION AND SOCIAL WELFARE, AND DEPARTMENT OF PARLIA-MENTARY AFFAIRS (SHRI MAL-LIKARJUN); (a) Development of. cracks on the Khajuraho temples are attributed to aging, continuous weathering and corrosion of iron dowels used in the original dry masonry construction; the sound vibrations of aeroplanes at Khajuraho are not of such magnitude as to cause damages to structures.

(b) to (d) Necessary structural repairs have taken up to protect the historical monuments, under the super-vision of the experts of the Archaeological Survey of India.

## Allegations against India's public relations firm in New York

f2503-F. SHRI ARVIND GANESH KULKARNI; Will the Minister of EXTERNAL' AFFAIRS be pleased to state:

- (a) whether it is a fact that the New York based M/s. Baron Canning and Company, whose services have been retained for public relations job for India, job for India, had represented or represents Taiwan and South Africa also;
- (b) whether it is a fact that there are allegations against this firm of linkage with the CIA; and
- (c) what are the reasons for not strengthening the press and publicity effort of the India representatives in the USA and instead employing a commercial outfit?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) Yes, Sir. The services of M/3. Baron Canning and Company, New York, have been engaged on a trial basis. They had in the past been engaged by the south African Government. They represent Taiwan in the economic field.

- (b) The Government have seen Press allegations to this effect but are not in a position to confirm this.
- (c) The Government have strengthened the press and publicity efforts of Indian Missions in the USA. It was however felt that these needed to be supplemented in certain areas in a manner which could only be done by a local firm. We are satisfied that the services rendered so far have justified this decision.

## STATEMENT BY MINISTER

Correcting the reply given in the Rajya Babha on the 21st August, 1981 to Unstarred Question 402 regarding payment of arrears of salary to the staff of Nehru Memorial School, Mandoli Road, Shahdara, Delhi

MR. CHAIRMAN: Now, Statement by Minister correcting answer to Question.

श्री नागेश्वर प्रसाद शाही : श्रीमन्, हमारी बात तो सुन लीजिए ।

[Mr. Deputy Chairman in the Chair].

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THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHIELA KAUL); Mr. Deputy Chairman, Sir, in reply to part (a) of Unstarred Question No. 402 dated the 21st August, 1981 in the Rajya Sabha, I mentioned that "a sum of Rs. 29,156.35 representing five per cent of salary, has been deposited in the School staff Account and the payment to the employees would be made at an early date".

<sup>†</sup> Previously Unstarred Question 2783 transferred from the 22nd December, 1981.

Subsequently it has come to my notice that the above reply was slightly inaccurate and the correct reply to part (a) is as under:—

Part (a) According to latest information received from the Delhi Administration, in compliance with the

orders of the High Court, the Management of the School deposited in the State Bank of India, Shahdara, in Account No. 1018453 on 21-3-1980 an amount of Rs. 34,630, which also included an amount of Rs. 29,156.35 as per details given below:---

Rs.

203

5% salary to be paid to the member of the staff for the period from 1-6-1976 23,730.39 to 29-2-1980.

4,485.46 5% of the salary for the period from 1-3-1980 to 31-8-1980 (for the cent per cent payment paid to the staff) by the Delhi Administration and was to be recovered from the Management at the time of handing over of the Institution back to the Management,

> Error in calculation which was done in a hurry when the figures were given to the High Court on the spot,

TOTAL 29,156.35

940.50

This account is different from the normal School Staff Account No. 443 of the said School which was maintained in the Bank of Baroda. The payment of the amount due to the employees would be made at an early date.

## PAPERS LAID ON THE TABLE

I. Certified Accounts (1977-78 and 1978-79) of the Rashtriya Sansthan, Delhi and related papers.

II. Certified Accounts (1979-80) of the Indian Council of Social Science Research, New Delhi and related papers.

THE MINISTER OF STATE (INDE PENDENT CHARGE) OF THE MIN ISTRIES OF EDUCATION AND SO CIAL WELFARE (SHRIMATI SHEILA KAUL); Sir, I beg to lay on the Table:-

- 1. A copy each (in English and and Hindi) of the following papers:—
- (a) (i) Certified Annual Accounts of the Rashtriya Sanskrit Sansthin, Delhi, for the year 1977-78, and the Audit Report thereon.
- (ii) Certified Annual Accounts of the Rashtriya Sanskrit Sansthan, Delhi, for the year 1978-79, and the Audit Report thereon.

[Placed in Library. See No. LT-3244/81 for (a) (i) and (ii)

- (b) (i) Certified Annual Accounts of the Indian Council of Social Science Research, New Delhi, for the year 1979-80, and the Audit Report thereon.
- (ii) Statements giving reasons for the delay in laying the papers mentioned at a(i) and (ii) and b(i) [Placed in Library. See No. LT-3090/81 for (b) (i) and and (ii)]

Dadra and Nagar Haveli (Suppression of Immoral Traffic in Women and Girls) Rules, 1981 and related papers

SHRIMATI SHEILA KAUL: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Dadra and Nagar Haveli Administration Notification No. ADM/ LAW|SIT|193 (II)|16/81, dated the 3rd August, 1981, published in Part III Section 3 of the Gazette of India dated the 17th October, 1981, publishing a corrigendum to the Dadra and Nagar Haveli (Suppression of Immoral Traffic in Women and Girls) Rules, 1981, alongwith an Explanatory Memorandum thereon. [Placed in Library. See No. LT-3094|81].